

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CA No. 455/94 : Date of order 4.⁴.94

Padam Chand Jain : Applicant

V/s

Union of India & Ors : Respondents

Mr. S.K. Jain : Counsel for the applicant

Mr. Manish Ehandari : Counsel for the respondents

CORAM

Hon'ble Mr. Gopal Krishna, Member (J)

Hon'ble Mr. O.P. Sharma, Member (A)

AS PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J)

Applicant Padam Chand Jain has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs :-

- i. That by an appropriate writ, order or direction the seniority list Annexure A-2 and A-6 be quashed and the order Annexure A-1 and the eligibility list Annexure A-3 be declared illegal and invalid.
- ii. That the respondents be ordered to allow the applicant to appear in the Trade Test to be held on the basis of eligibility list and Annexure A-3 dated 22.7.93 along with the candidates shown in Annexure A-3 for the post of ELF Grade-I and his result be declared accordingly.
- iii. That the applicant be awarded seniority on the basis of his date of appointment as 20.2.87 as was done in the case of other I.T.I. candidates with all consequential benefits."


2. We have heard the learned counsel for the parties and have perused the records.

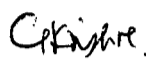
3. The applicant was working as Electrical Fitter Grade II under Traction Foreman TFD, Hindaun City, Western Railway, Kota Division. He has now been promoted as Electrical Fitter Grade-I after clearing the trade test for this post vide

order dated 1.2.94, which has been produced by the learned

counsel for the applicant during the course of arguments. A copy of the order has been placed on record. Since the applicant's grievances have been substantially redressed, this application becomes infructuous.

4. The application is hereby dismissed with no order as to costs.


(O.P. SHARMA)
Member (A)


(GOPAL KRISHNA)
Member (J)